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## Central Administrative Tribunal Principal Bench

C.P.No.81 of 2002 in O.A. No. 2527 of 1999

New Delhi, dated this the 21 February 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE MR. KULDIP SINGH, MEMBER (J)

Rajesh Kumar Verma, 2/N/5-243, Bunnaguri Cantt. Jalpaiguri(WB) ...Applicant. (By Advocate: Shri V.K.Sidhartha)

Versus

Shri H.M.Cairae, Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016

.. Respondents.

## **ORDER**

## S.R. ADIGE, VC (A)

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Heard both sides on CP No.81/2002 alleging contumacious non-compliance of the Tribunal's order dated 19.12.2000 in OA No.2527/99.

- Ιn regard to relief (ii) ofthe OA, respondents by order dated 19.12.2000 had been directed to examine applicant's application for appointment in accordance with rules and instructions (emphasis supplied).
- 3. The rules and instructions require that a candidate if he fulfil the essential qualification, has to qualify in the written test and then appear for the interview before he is selected. Under the circumstance, respondents have apprised applicant of the rule position vide their order dated 31.12.2001 and not contempt of Court is made out.

The CP is dismissed. Notices are discharged. 4.

(Kuldip Singh )
Member (J)

(S.R. Adige) Vice Chairman (A)

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